

(b) what was the average annual allocation during the last five financial years upto March 2014?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) No sir, however Ministry of Finance has recently increased the basic excise duty on petrol and diesel by ₹ 2.00 per litre and additional revenue gain on this account will be transferred to Central Road Fund (CRF) and form part of the shareable pool.

(b) Year-wise details of cess on petrol and high speed diesel allocated to Ministry of Road Transport and Highways is given below:

(₹ in crore)

Year	Amount allocated
2009-2010	9389.76
2010-2011	10679.69
2011-2012	12086.19
2012-2013	12504.08
2013-2014	12504.08

#### Payment for NH works in Uttarakhand

†2027. SHRI MAHENDRA SINGH MAHRA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether payment for the works of the National Highways in Uttarakhand is being made from the Accounts Office located in Delhi;

(b) if so, the justification for setting up the Accounts Office in Delhi;

(c) by when, this office would be shifted to Dehradun; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) to (d) The payment for the works on National Highways entrusted to Government of Uttarakhand is being made from the Accounts Office situated in Delhi under direct payment procedure (DPP) of this Ministry. Previously, the payment for the works of National Highways in the State of Uttarakhand was made from Regional Pay and Accounts Office (RPAO) located in Lucknow. The accounts office located in Delhi is easily approachable from Dehradun rather than Lucknow. Hence, the payment of works of National Highways in

†Original notice of the question was received in Hindi.

Uttarakhand is made from Delhi. Presently there is no proposal to shift this office to Dehradun. Furthermore, the work load of National Highway works in Uttarakhand does not necessitate to create a new office at Dehradun.

#### **Protective devices on heavy vehicles and trucks**

2028. SHRI VIJAY GOEL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has instructed all State Governments to issue instructions that all heavy vehicles and trucks must install rear under protective devices and lateral under protective devices to avoid fatalities being caused to small and medium sized cars by heavy vehicles;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) to (c) Ministry has issued draft Notification GSR 532(E) dated 24th July, 2014 to amend Rule 62 of Central Motor Vehicles Rules, 1989 for fitment of under run protection devices side guard in the goods vehicles of N2 and N3 category which will allow opportunity for State Transport Authorities to ensure that the vehicles shall have rear under run protection device and side guard at the time of renewal of fitness certificate. Final Notification will be issued after compilation and examination of the comments/suggestions received on the draft Notification.

#### **Reconstitution of NHAI**

†2029. SHRI PRABHAT JHA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether several discrepancies exist in present execution process of the National Highways Authority of India (NHAI) due to which work is not executed on time;

(b) if so, the details thereof;

(c) whether there is proposal for reconstitution of NHAI; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) and (b) No, Sir. However, due to changing economic scenario and dynamic market conditions, new modes of implementations are being explored by the National Highways Authority of India (NHAI).

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†Original notice of the question was received in Hindi.